

M.P./No: 168/01  
for extension of time  
fixed on 19-3-01

27h

Recd Vakalatnama  
from Sh. V.D. Vadhavkar  
& Kept in 'C' Folder

④  
19/3/2001

dt 14/3/01  
order/Judgement despatched  
to Applicant/Respondent (s)  
on 28/3/01

for

C.P.No. 40/01 and  
for orders, 14-6-01

de

4/6

Dated: 14-6-2001 (1)

Shri S.S. Karkera Counsel  
for the applicant.

Issue notice on C.P. 40/2001  
to respondent No 2, (Shri D.K. Acharya)  
returnable by 16.7.2001.

18/6

15/8

CB.N. Bahadur

B. Dikshit  
(B. Dikshit)  
VL

issued notice  
on 22/6/2001  
④ & Kept in 2 Folders  
18/7/2001

Recd Letter From  
Depy. Additional  
Commissioner of Customs  
PTE/SCM. Letter  
dt. 8/6/2001  
& 1 kept in file

①  
13/7/2001

4) 16.7.2001

Shri S.S. Karkera for the  
applicant. Shri M.I. Sethna  
alongwith Shri V.D. Vadhaekar  
for the respondents.

We are satisfied that action  
be taken against D.K. Acharya,  
Respondent No. 2, for penalising him  
under section 12 of the contempt of  
court Act. He is represented by  
counsel, Shri M.I. Sethna. No notice  
is required to be sent now.

R-2, D.K. Acharya, shall be  
present before the court on the  
next date of hearing. Shri Sethna  
undertakes to inform D.K. Acharya,  
R-2, to be present before the  
Tribunal on the next date fixed,  
when further proceedings will be  
done in his presence.

The matter is fixed for hearing  
on 23.7.2001. Registry to list  
the matter HIGH ON BOARD.  
Office to issue order within 24  
hours.

(M.P. Singh)  
MCA)

B. Dikshit  
V/c.